

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 3871
ANSWERED ON 8TH DECEMBER, 2016

UPPER LIMIT FOR CARRYING LOAD IN TRUKS

3871. SHRI AJAY NISHAD:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the category-wise specified upper limit of carrying load for various categories of trucks at present in the country and the date on which the above upper limit was notified;
- (b) whether the Government proposes to increase the present specified upper limit of carrying load for registered trucks, if so, the details thereof and if not, the reasons therefor;
- (c) whether All India Truck Transport Union has demanded to increase the upper limit of carrying load, if so, the details thereof;
- (d) whether due to increase in horse power axle capacity the load bearing capacity of latest trucks and multi-axle trucks has increased as compared to the earlier trucks, if so, the details thereof; and
- (e) the steps taken by the Government with regard to issues raised by the Transport Union?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

- (a) The Central Government vide notifications S.O. 728(E) dated 18.10.1996 and S.O. 517(E) dated 26.05.2000 has specified the maximum gross vehicle weight and the maximum safe axle weight of each axle of transport vehicles of various categories, having regard to the size, nature and number of tyres and maximum weight permitted to be carried by the tyres as per rule 95 of the Central Motor Vehicles Rules, 1989.
- (b) No, Madam. There is no such proposal under consideration in this Ministry.
- (c) The issue has been raised by All India Motor Transport Congress (AIMTC).
- (d) The different manufacturers have many variants. So this is manufacturers and model specific.
- (e) The axle load limit is a factor of road and bridge design. The present limits are in accordance with the guidelines issued by India Road Congress (IRC). Ministry has issued notification S.O.41(E) dated 7th January, 2016 amending S.O. notifications dated 18.10.1996 and 26.05.2000 for the tolerance of up to five percent in the gross vehicle weight and safe axle weight for the purpose of compliance to sub-section (3) of section 113 of the Motor Vehicles Act, 1988.
